

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 152/TT/2020**

Date: 20.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** - Truing up of transmission tariff for 2009-14 period, truing up of transmission tariff for 2014-19 period and determination of Transmission tariff for 2019-24 tariff block For Transmission System associated with Northern Region System Strengthening Scheme IX in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.4.2020:-

**2009-14 period**

- a) Reasons for claiming add-cap in 2013-14 beyond the cut-off date of 31.3.2013 for Asset-I.
- b) Computation of 36630.88 lakh which is taken as cost as on COD.

**2014-19 period**

- c) Reasons for claiming add-cap in 2014-15 ,2015-16, 2016-17 and 2017-18 beyond the cut-off date of 31.3.2013 for Asset I.
- d) Reasons for claiming add-cap in 2015-16 beyond the cut-off date of 31.3.2014 for Asset II.
- e) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

**2019-24 period**

- f) Explain reasons for difference in value of the total cost as on 31.3.2019 in the auditor certificate from that of the instant petition.

## **Forms**

- g) Flow of liabilities statement as per enclosed Annexure-I(B).
- h) Form-13 (Break up of Initial Spares)

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

